

RAJASTHAN HIGH COURT, JODHPUR

STANDING ORDER

NO.S.O.05/2011

DATE: 04.02.2011

Consequent upon retirement of Hon'ble Mr. Justice S.P.Pathak and reorganization of Jaipur and Jodhpur judgeships as Metropolitan Cities and Districts, in supersession of previous orders, the judgeships for inspection are allocated to the Hon'ble Judges as under:-

S. NO.	NAME OF HON'BLE JUDGE	NAME OF JUDGESHIP(S) ALLOTTED FOR INSPECTION
1.	HON'BLE MR. JUSTICE A.M.SAPRE	JODHPUR METROPOLITAN JAIPUR DISTRICT
2.	HON'BLE MR. JUSTICE P.C.TATIA	JAIPUR METROPOLITAN JODHPUR DISTRICT
3.	HON'BLE MR. JUSTICE DALIP SINGH	AJMER JHUNJHUNU
4.	HON'BLE MR. JUSTICE N.K.JAIN	ALWAR KARAUJI
5.	HON'BLE MR. JUSTICE DINESH MAHESHWARI	UDAIPUR DUNGARPUR
6.	HON'BLE MR. JUSTICE AJAY RASTOGI	KOTA SAWAI MADHOPUR
7.	HON'BLE MR. JUSTICE GOVIND MATHUR	BILWARA BANSWARA
8.	HON'BLE MR. JUSTICE P.S.ASOPA	BHARAPUR DAUSA
9.	HON'BLE MR. JUSTICE G.K.VYAS	BIKANER JAISALMER
10.	HON'BLE MR. JUSTICE R.S.CHAUHAN	GANGANAGAR CHURU
11.	HON'BLE DR. JUSTICE VINEET KOTHARI	CHITTORGARH PRATAPGARH
12.	HON'BLE MR. JUSTICE MOHD. RAFIQ	PALI JALORE
13.	HON'BLE MR. JUSTICE R.S.RATHORE	MERTA BALOTRA
14.	HON'BLE MR. JUSTICE MAHESH CHANDRA SHARMA	HANUMANGARH DHOLPUR
15.	HON'BLE MR. JUSTICE SANGEET RAJ LODHA	SIKAR
16.	HON'BLE MR. JUSTICE M.N.BHANDARI	BUNDI
17.	HON'BLE MR. JUSTICE C.M.TOTLA	JHALAWAR
18.	HON'BLE MR. JUSTICE MAHESH BHAGWATI	RAJSAMAND
19.	HON'BLE DR. JUSTICE MEENA V. GOMBER	TONK
20.	HON'BLE MR. JUSTICE K.C. JOSHI	SIROHI
21.	HON'BLE MR. JUSTICE S.S. KOTHARI	BARAN

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Hon'ble Inspecting Judges of the area would advise the Hon'ble Chief Justice in the matter of assessment of efficiency and integrity of the Judicial Officers.

It is desirable that the Hon'ble Judges should notify their tour programme well in advance to Hon'ble the Chief Justice and at least two weeks ahead. They are further requested to bring their tour programme to the notice of the Hon'ble Chief Justice before they proceed on tour.

Before planning their tours, the Hon'ble Judges are requested to adjust the same in such a manner that as far as possible the Court work may not suffer.

BY ORDER



REGISTRAR GENERAL